

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3955 of 2020

1. Kokil Yadav

2. Chandwa Devi

... Petitioners

Versus

The State of Jharkhand

... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioners : Mr. A. N. Deo, Advocate

For the State : Mr. Bijay Kr. Sinha, P.P.

For the Informant : Mr. K. S. Nanda, Advocate

Order No. 02

Dated 27th July, 2020

Heard the learned counsel appearing for the respective sides.

The defects, as pointed out by the office, are ignored.

The petitioners are accused in connection with S.T. No. 69 of 2020 arising out of Barkatha P.S. Case No. 203 of 2019 (G.R. No. 216 of 2020).

The marriage of the daughter of the informant was solemnized with Mukesh Yadav in the year 2018. It has been alleged that there was a demand of a motorcycle and Rs. 2 Lakhs in cash. On non-fulfillment of the said demand she was subjected to torture and on 29.10.2019 it was informed that she was administered poison at which the informant rushed to her place and got her admitted in RIMS where in course of treatment she died.

The petitioners appear to be the parents-in-law of the deceased and the allegations are general and omnibus in nature. Both are in custody since 24.01.2020.

Regard being had to above, the petitioners are directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) each with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-VIII, Hazaribagh in connection with S.T. No. 69 of 2020 arising out of Barkatha P.S. Case No. 203 of 2019 (G.R. No. 216 of 2020).

(RONGON MUKHOPADHYAY,J.)